IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-07/ND/2017

In the matter of:

Shri Balaji Traders

Vs.

Varun Beverages Ltd

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Sanjiv Malhotra, Advocate

Mr. C.P. Singh, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener

ORDER

Learned Counsel for the petitioner is present and represents that the Arguments on behalf of the petitioner is completed. In relation to the Corporate Debtor, Ld. Senior Standing Counsel seeks time to advance his arguments on behalf of the Corporate Debtor.

Taking into consideration the said representation on behalf of the Corporate Debtor, the matter is posted for hearing on 20.2.2018. In the meanwhile, the parties to file the written submissions, if any.

List on 20.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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Surjit 12.2.2018